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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4534/2015 & C.Ms.No.14111/2016, 12121/2020

ARPIT BHARGAVA & ANR. .... Petitioner

Through: Petitioner in person

Versus

NORTH DELHI MUNICIPAL  
CORPORATION &ORS.

.... Respondents

Through: Mr.Ajjay Aroraa, Standing  
Counsel for R-1 to 3.

Mr.Santosh Kr.Tripathi, ASC for  
Respondent No.4/GNCTD.

Mr.Bhagwan Swarup Shukla, CGSC for  
Respondent No.5/UOI.

Mr.Tarveen Singh Nanda, Adv. with  
Mr.Ankur Mishra, Adv. for Delhi Cantt.  
Board.

Mr.Anil Grover, Standing Counsel, with  
Mr.Tushar Sannu, ASC, Ms.Noopur  
Singhal, Misha Vij, Advs. for NDMC.

Mr.Arjun Pant, Adv. for DDA.

Mr.Sanjeev Sindhvani, Sr.Adv. with  
Mr.Vivek Gaur, Adv. and Mr.Gaurav Gaur,  
Applicant in C.M.No.12740/2020.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE PRATEEK JALAN**

**ORDER**

**18.06.2020**

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Proceedings of the matter have been conducted through video conferencing.

**C.Ms.No.12739/2020 & 12741/2020 (exemptions)**

Exemptions allowed, subject to all just exceptions.

The applications are disposed of.

**C.M.No.12740/2020 (for intervention)**

1. Learned senior counsel appearing for the applicant/intervenor does not press this application and seeks leave to withdraw the same with liberty to the applicant to file a separate writ petition.

2. Leave as prayed for is granted and the application is disposed of as withdrawn. However, liberty is reserved with the applicant to file an appropriate proceedings before appropriate forum with proper averments, allegations and annexures.

**C.M.No.12121/2020**

3. We have heard the learned counsel for the respondents as well as the applicant/petitioner in person in C.M.No.12121/2020 and it appears from the facts of the case that on paper, certain notifications and action plans have been initiated by the respondents including Government of NCT of Delhi and other Municipal Corporations/Council. However, when we asked a question as to whether these notifications or action plans have yet been implemented in the city of Delhi, no positive answer has been put forward either by the counsel for the Government of NCT of Delhi or by counsel for any of the Municipal Corporations, New Delhi Municipal Council and Delhi Cantonment Board.

4. We are not going into the sufficiency of the provisions made in the said notifications/ action plans at this stage. However, it ought to be kept in mind that drafting of notifications and action plans has to be followed up with their timely implementation/execution. We expect from all the respondents that the notifications/ guidelines/ directions have issued by them should be implemented quickly keeping in mind the earlier orders passed by

this Court in this writ petition and in the Civil Miscellaneous Applications preferred therein.

5. Having regard to the submissions of the respondents themselves that the city of Delhi is not at present in a state of readiness in terms of seismic structural stability of buildings, we expect that by the next date of hearing, information will be furnished by all the concerned respondents regarding at least 25 buildings in respect of which they have commenced implementation of the action plan as pointed out by the Government of NCT of Delhi in their counter affidavit.

6. What is in the interest of the public, is the execution of the directions and not the high-sounding words of the notifications. At this stage, we are not criticizing, but if no execution of the directions are shown by the respondents, the respondents must be ready to face the criticism of the Court and the officer(s) concerned must be ready to face action against them.

7. Respondents are directed to file their further affidavit/reports before the next date of hearing.

8. With these observations, this matter is adjourned to 8<sup>th</sup> July, 2020.

**CHIEF JUSTICE**

**PRATEEK JALAN, J**

**JUNE 18, 2020/ 'anb'**